

(34)

Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

M.A.NO.1072 of 1991 in
O.A. No. 867 of 1991
~~Ex.No.~~

Date of Decision : 11-9-91

<u>Mr. P. Seetharam and 34 others</u>	Petitioner.
<u>Mr. Ex S. Ramakrishna Rao</u>	Advocate for the petitioner (s)
Versus	
<u>The CGM, Telecom, A.P. Circle, Hyderabad and 2 others</u>	Respondent.
<u>Mr. Jaganmohan Reddy, Addl. CGSC</u>	Advocate for the Respondent (s)

CORAM :

THE HON'BLE MR. R. Balasubramanian, Member (Admn.)

THE HON'BLE MR. --

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

11/9/91

HRBS
M(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

MISCELLENIOUS APPLICATION NO.1072 of 1991

IN

O.A.NO.867 of 1991

DATE OF JUDGMENT: 11th SEPTEMBER, 1991

BETWEEN:

- | S/Shri | S/Shri |
|---------------------|---------------------------|
| 1. P.Seetharam | 19. P.John |
| 2. KBG Tilak | 20. R.Tejan |
| 3. P.Chalapathi Rao | 21. Ch.Rajeshwar |
| 4. M.Narasimha | 22. D.Krishna Reddy |
| 5. D.Vijayakumar | 23. D.Ashok |
| 6. J.Niranjan Kumar | 24. M.Ramesh Babu |
| 7. A.S.Pathan | 25. Smt. B.Rajamma |
| 8. S.Sudhakar | 26. S.Ramechander |
| 9. W.N.Chary | 27. Guruva Reddy |
| 10. M.Upender | 28. R.Kumar Babu |
| 11. M.Bondyalu | 29. Kumaraswamy |
| 12. N.Mariadas | 30. V.Satyanarayana Reddy |
| 13. D.V.Bhasker Rao | 31. B.Raoji |
| 14. G.Prasad | 32. Ch.Somaiah |
| 15. B.Ranga Reddy | 33. Ch.Sham Rao |
| 16. V.Krishna Reddy | 34. G.Ramaiah |
| 17. P.Yeshwanth Rao | 35. K.Mohan Rao |
| 18. Ch.Irmaiah | |

.. Applicants

AND

1. The Chief General Manager,
Telecommunications,
A.P.Circle, Hyderabad.
2. The Chief Accounts Officer,
o/o Chief General Manager, Telecom,
Hyderabad.
3. The Secretary, Dept. of Telecom,
New Delhi.

.. Respondents

COUNSEL FOR THE APPLICANTS: Mr. S.Ramakrishna Rao

COUNSEL FOR THE RESPONDENTS: Mr. Jaganmohan Reddy,
Addl. CGSC

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CORAM:

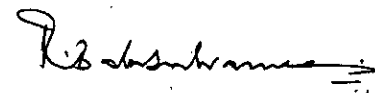
Hon'ble Shri R. Balasubramanian, Member (Admn.)

JUDGMENT DELIVERED BY THE HON'BLE SHRI R. BALASUBRAMANIAN,
MEMBER (ADMN.)

This Miscellaneous Application No. 1072 of 1991 in O.A. No. 867 of 1991 coming up for admission has been filed for condonation of delay of one year in filing the O.A. As early as on 19.12.1988, the applicants through the respective Branch Secretaries have represented to the Chief Accounts Officer about non-payment of the Bad Climate Allowance. Again on 27.2.1989 and on 13.6.1989, they had been sending reminders. Finally, by a letter dated 5.7.1989, the Chief General Manager, Telecommunications had ^{just} ~~only~~ intimated that the matter is taken up with the Directorate for renewal of sanction. According to Section 21 of the Administrative Tribunals Act, the outer most limit for the applicants to file the O.A. was before July 1990. Instead, they are filing the O.A. only now in September 1991. The M.A. is filed for condonation of the delay. Reasons given in this M.A. are that they are pursuing the matter vigorously at various levels through their Unions and Associations. The reasons are not convincing. I, therefore, dismiss

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the M.A.No.1072 of 1991 for condoning the delay in filing the O.A. Hence O.A is also not admitted.


(R.BALASUBRAMANIAN)
Member (Admn.)

Dated: 11th September, 1991.


Registrar.

- To
1. The Chief General Manager,
Telecommunications, A.P.Circle, Hyderabad.
 2. The Chief Accounts Officer,
O/● Chief General Manager, Telecom, Hyderabad.
 3. The Secretary, Dept.of Telecom, New Delhi.
 4. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT.Hyd.
 5. One copy to Mr.M.Jaganmohan Reddy, Addl.CGSC. CAT.Hyd.
 6. One^{VSP} spare copy.

pvm

